# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

OA 1253/87

Date of Decision: 7-1-93.

Mukhtiar Singh

...Applicant

#### Versus

Union of India & Others .

...Respondents

### CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R.ADIGE, MEMBER(A).

For the applicant

...Shri A.S.Grewal, Counsel

For the respondents

...Ms. Mukta Gupta, proxy counsel for Mrs. Avnish Ahlawat, Counsel

### JUDGMENT (ORAL)

## (Hor'ble Mr. Justice V.S.Malimath, Chairman):

The petitioner, Mukhtiar Singh, who was Head Constable at the relevant point of time, was subjected to a disciplinary enquiry on the charge that he extorted money from Babu Lal by threatening him that he would be prosecuted for taking valuable The substantial quantity of silver ornaments. Enquiry Officer after giving an opportunity to both the parties recorded the evidence, made the report holding the charge proved. The disciplinary authority accepting the finding of the Enquiry Officer imposed the penalty of forfeiting 5 years of approved The appeal filed against the said service. dismissed. A revision petition filed thereafter It is in this background that the petitioner has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985.

2. The principal contention of Shri Grewal, learned counsel

for the petitioner, is that the finding of guilt is vitiated for the reason that there is no satisfactory evidence to establish He submitted that the only substantial evidence the charge. which the department was able to produce in respect of the charge is that of Babu Lal, the complainant himself. He submitted that there is no independent corroboration of the testimony of Babu It was urged that as Babu Lal was an interested person, the authorities should not have relied upon his evidence in the absence of independent corroboration from other sources. not possible to agree with this contention. Whether there should be corroboration of any evidence or not is a matter in a case like this for the authorities to assess. It is not a rule of law the complainant's evidence cannot be believed disciplinary proceedings in the absence of corroboration from independent sources. It all depends upon the quality of the evidence produced in the case. The contention of the learned counsel bears essentially on appreciation of evidence. It is not the function of the Tribunal while dealing with applications th,e 19 of Administrative Tribunals reappreciate the evidence produced in the disciplinary enquiry and to substitute its own finding as if it is an appellate authority. This is not a case of no evidence nor this is a case finding being perverse. Hence, question of our, interference does not arise. So far as the penalty imposed is concerned, the revisional authority has rightly pointed out that is quite lenient. We are surprised that such a

punishment was imposed after the authorities came to the conclusion that the petitioner, a responsible Police officer, is guilty of extorting substantial money from an innocent citizen. Since there is no challenge to the adequacy of the punishment, we need not dwell on this aspect.

3. For the reasons stated above, this petition fails and is dismissed. No costs.

(S.R.ADIGE) MEMBER(A)

(V.S.MALIMATH) CHAIRMAN

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